

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 44

CA 444/2023 CA 495/2023 CA 496/2023 CA 4/2024 IN CP/205(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **MRS. PROMILA SARAF V/s RAI BAHADUR
SHREE RAM AND COMPANYPRIVATE LIMITED**

Section 241(1) Sec. 242(4) of the Companies Act, 2013 and Rule 11

ORDER

Adv. Neeta Jain Adv. Ashish Sharma, Adv. Yahya Batatawala, for the Petitioner is present. Adv. Keshav Gulati for the Respondent No.1. Adv. Anirudh, Adv.K. Garg or the Respondent present. Adv. Keshav Gulati for the Respondent No.1 present through VC.

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Ld. Counsel for the Petitioner seeks to withdraw this Application in view of subsequent amendment application having been filed and seeks a liberty to place on record consolidated petition if required to prosecute their case.

Accordingly, the CP/205(MB)2023 is **dismissed** and all the Applications are **disposed of as withdrawn.**

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**